

Open Court.

Central Administrative Tribunal,  
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 22nd day of August, 2000.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 39 of 2000.

Hari Saran Nigam  
aged about 46 years  
son of Sri Laxman Prasad Nigam,  
r/o C-14, New A.T.I. Campus,  
R.D.A.T. Udyog Nagar,  
Kanpur.

. . . Applicant.

Counsel for the Applicant: Sri R.K. Nigam, Adv.

Versus

1. Union of India through Secretary, Ministry of Labour, Shram Shakti Bhawan, New Delhi.
2. Director General/Jt. Secretary, D.G.E.T., Shram Shakti Bhawan, New Delhi.
3. Regional Director R.D.A.T. Government of India Ministry of Labour, Udyog Nagar, Kanpur.
4. Director of Apprenticeship Training Government of India, Ministry of Labour Udyog Nagar, Kanpur.

. . . Respondents.

Counsel for the Respondents: Sri Prashant Mathur, Adv.  
Sri J.N. Sharma, Adv.

Order (Open Court)

( By Hon'ble Mr. S. Dayal, Member (A.)

This O.A. has been filed with the prayer

*h* that the respondents be directed to provide

the prescribed pay scale of J.T.A. to the applicant with effect from 1.4.93 with all consequential benefits.

2. The case of the applicant is that he started his career as Bromide Printer with effect from 1.8.75 and thereafter was promoted to the post of Photographer 16.2.81. On abolition of Audio Visual Centre with effect from 24.3.93 the applicant claims that he was given office order dated 29.3.93 which showed that he was adjusted against the post of J.T.A. without change in the pay scale. The applicant was to be given the pay scale in which he was working before the adjustment. The applicant claims that another office order was issued on 21.7.95 by which his designation was changed as J.T.A. without bestowing any monetary benefit and the applicant was to carry on the pay scale of his old post. The applicant has claimed that he has filed a number of representations against the injustice meted out to him without any result. The last and most comprehensive representation annexed as Annexure-16 dated 22.4.99. We are of the opinion that the ends of justice would be served if the respondents are directed to decide this representation by a reasoned and speaking order in a time bound manner.

3. For the facts stated above the respondent No.2 is directed to decide the representation dated 22.4.99 forwarded to him by letter of

Regional Direction dated 28.4.99 (Annexure-15)  
within a period of three months from the date of  
receipt of a copy of this order along with copy  
of representation dated 22.4.99 for ready reference.

There shall be no order as to costs.

*Rajendra*  
Member (J.)

*S*  
Member (A.)

Nafees.